

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 339 OF 2018 &**  
**IA NO. 1993 OF 2018 & IA NO. 284 OF 2019**

**Dated: 5<sup>th</sup> March, 2019**

**Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member**  
**Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

**In the matter of:**

**Paschim Gujarat Vij Company Ltd. .... Appellant(s)**  
**Versus**  
**Investment & Precision Casting Ltd. & Anr. .... Respondent(s)**

Counsel for the Appellant(s) : Ms. Anushree Bardhan  
Ms. Tanya Sareen

Counsel for the Respondent(s) : Ms. Sakie Jakharia for R-1  
  
Mr. Pallav Mongia  
Mr. Mridul Chakravarty for R-2

**ORDER**  
**(IA NO. 284 OF 2019 – Delay in filing Rejoinder)**

The learned counsel, Ms. Anushree Bardhan, appearing for the Appellant submitted that, there is a delay of 13 days in filing rejoinder to the reply filed by the first Respondent. Further, she submitted that, in the light of the submission and the reasoning given in the application, the delay has been explained satisfactorily and sufficient cause has been shown in the application. The same may kindly be accepted and delay in filing rejoinder may kindly be condoned and the instant IA may kindly be allowed in the interest of justice and equity.

Submission of the counsel for the Appellant, as stated above, is placed on record.

In the light of the submission of the counsel for the Appellant and after perusal of the reasoning given in the application explaining the delay in filing rejoinder to the reply filed by the first Respondent, we find it satisfactory as sufficient cause has been shown in the application. The same is accepted and the delay in filing rejoinder to the reply filed by the first Respondent is condoned. IA is allowed.

**APPEAL NO. 339 OF 2018 &  
IA NO. 1993 OF 2018**

The learned counsel, Mr. Pallav Mongia, appearing for the second Respondent prays for four weeks' time to file the reply.

Submission of the counsel for the second Respondent, as stated supra, is placed on record.

The counsel for the second Respondent is permitted to file reply in the instant Appeal on or before 02.04.2019 after serving copy to the counsel for the opposite sides. Thereafter, rejoinder, if any, may be filed on or before 30.04.2019, after serving copy to the counsel for the opposite sides.

List the matter on **14.05.2019**, as agreed by the counsel for both the parties.

**(Ravindra Kumar Verma)**  
**Technical Member**

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**(Justice N. K. Patil)**  
**Judicial Member**